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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (COMM) 301/2023

**GUJARAT STATE FERTILIZERS  
& CHEMICALS LTD.**

.....Petitioner

Through: Mr. Dayan Krishnan Sr.  
Advocate with Mr. Kunal Vyas, Ms. Niyati  
Kohli and Mr. Pratham Vir Agarwal,  
Advocates

versus

**M/S GAIL (INDIA) LTD.**

.....Respondent

Through: Mr. Vivek Kohli, Sr. Advocate  
with Mr Somiran Sharma and Ms. Bhavya  
Bhatia, Advs.

+ O.M.P. (COMM) 302/2023

**GUJARAT STATE FERTILIZERS  
& CHEMICALS LTD.**

.....Petitioner

Through: Mr. Dayan Krishnan Sr.  
Advocate with Mr. Kunal Vyas, Ms. Niyati  
Kohli and Mr. Pratham Vir Agarwal,  
Advocates

versus

**M/S GAIL (INDIA) LTD.**

.....Respondent

Through: Mr. Vivek Kohli, Sr. Advocate  
with Mr Somiran Sharma and Ms. Bhavya  
Bhatia, Advs.

+ O.M.P. (COMM) 303/2023

**GUJARAT STATE FERTILIZERS  
& CHEMICALS LTD.**

.....Petitioner

Through: Mr. Dayan Krishnan Sr.  
Advocate with Mr. Kunal Vyas, Ms. Niyati  
Kohli and Mr. Pratham Vir Agarwal,  
Advocates



versus

M/S GAIL (INDIA) LTD. ....Respondent  
Through: Mr. Vivek Kohli, Sr. Advocate  
with Mr Somiran Sharma and Ms. Bhavya  
Bhatia, Advs.

+ O.M.P. (COMM) 304/2023

GUJARAT STATE FERTILIZERS  
& CHEMICALS LTD. ....Petitioner  
Through: Mr. Dayan Krishnan Sr.  
Advocate with Mr. Kunal Vyas, Ms. Niyati  
Kohli and Mr. Pratham Vir Agarwal,  
Advocates

versus

M/S GAIL (INDIA) LTD. ....Respondent  
Through: Mr. Vivek Kohli, Sr. Advocate  
with Mr Somiran Sharma and Ms. Bhavya  
Bhatia, Advs.

+ O.M.P. (COMM) 305/2023

GUJARAT STATE FERTILIZERS  
& CHEMICALS LTD. ....Petitioner  
Through: Mr. Dayan Krishnan Sr.  
Advocate with Mr. Kunal Vyas, Ms. Niyati  
Kohli and Mr. Pratham Vir Agarwal,  
Advocates

versus

M/S GAIL (INDIA) LTD. ....Respondent  
Through: Mr. Vivek Kohli, Sr. Advocate  
with Mr Somiran Sharma and Ms. Bhavya  
Bhatia, Advs.

**CORAM:  
HON'BLE MR. JUSTICE C.HARI SHANKAR**



**ORDER**  
**12.08.2024**

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1. The respondent's written submissions are not on record.
2. In any case, it is 5.10 pm. It is not possible to hear these matters today.
3. Renotify for disposal at the end of the board on 28 October 2024.
4. In the meanwhile, the respondent is directed to place the written submissions not exceeding six pages on record after exchanging copies with the petitioner at least a week in advance of the next date of hearing.

**C.HARI SHANKAR, J**

**AUGUST 12, 2024**

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*Click here to check corrigendum, if any*